

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH BENGALURU

ITEM No.08
I.A No. 201, 389, 510,544/2022
IAs No. 45, 55, 96/2023
Contempt Petition No. 01/2023 in
C.P (IB) No. 84/BB/2019

IN THE MATTER OF:

Pratap Chandra Pandhy and others ... Petitioner

Vs.

M/s. Dreamz Infra India limited ... Respondents

Order under Section 7 of I& B Code, 2016

Order delivered on : 25.04.2023

CORAM:

MS. BIDISHA BANERJEE
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the I.A No. 201/2022 : Shri Harshal Joshi
For the RP : Ms. Lakshmi Menon
For I.A No. 389/2022 : Shri Vishaknag
For I.A No. 510/2022 : Shri Saravana
For Applicant in I.A No.45,
55 & Conpt Petition No.1/23: Shri Ashok Kriplani
For Respondent No.1 : Shri Theerthesh

ORDER

I.A No. 201/2022

1. Heard the Learned Counsel for the Applicant and Learned Counsel for the RP.
2. List the case before the regular bench on **27.06.2023**.

I.A No. 389/2022

1. Heard the Learned Counsel for the Applicant and Learned counsel for the RP/Respondent.
2. The Learned Counsel for the RP is directed to file reply to the I.A along with the copy of the judgement of the Hon'ble Supreme Court of India, on which they are relied upon duly serving the copy to the otherside within two weeks.
3. List on **27.06.2023**.

I.A. No. 510/2022

1. Heard the Learned Counsel for the Applicant.
2. The Learned Counsel for the Applicant requested time to file rejoinder to the reply.
3. Further two weeks time is granted to the Applicant to file rejoinder, by serving on the otherside. List on **27.06.2023**.

I.A. NO. 544/2022

1. **List on 27.06.2023.**

I.A. NO. 45, 55 & Contempt Petition No. 1/2023

1. Heard the Learned Counsel for the Applicant and Learned Counsel for the Respondent.
2. The Learned Counsel for the RP/Respondent requested time to file reply in the I.As.
3. Two weeks time is granted to the Respondent to file their reply duly serving the copy to the other-side and one week thereafter, to the Applicant to file rejoinder if any. List on **27.06.2023**.

I.A. NO. 96/2023

1. Heard the Learned Counsel for the Applicant.
2. It is observed that notice was ordered on the last date of hearing i.e., 13.03.2023; however, the Learned Counsel for the Applicant has not yet served the notice on the Respondent. Therefore, the learned counsel is directed to serve the notice to the Respondents and file the proof of service within two weeks.
3. Two weeks time is granted to the Respondents to file their reply duly serving the copy to the other-side and one week thereafter, to the Applicant to file rejoinder if any. List on **27.06.2023**.
4. The Learned Counsel for the RP further submitted that they have filed an application for the liquidation on 22.07.2022; however the same is not yet listed. Therefore, she is directed to give details of the application to the Registry and get it listed on the next date of hearing.

Sd/-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

Sd/-

**BIDISHA BANERJEE
MEMBER (JUDICIAL)**